

आयकर अपीलीय अधिकरण, 'डी' न्यायपीठ, चेन्नई  
**IN THE INCOME TAX APPELLATE TRIBUNAL  
'D' BENCH, CHENNAI**

श्री जॉर्ज जॉर्ज के, उपाध्यक्ष एवं श्री एस.आर.रघुनाथा, लेखा सदस्य के समक्ष  
**BEFORE SHRI GEORGE GEORGE K, VICE PRESIDENT AND  
SHRI S.R. RAGHUNATHA, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.: 2120/CHNY/2024

निर्धारण वर्ष/Assessment Year: 2018-19

**Ramco Systems Ltd.,**  
47, PSK Nagar,  
Kumarasamy Raja Nagar,  
Rajapalayam – 626 108.

**The Assistant Commissioner**  
Vs. **of Income Tax,**  
Corporate Circle,  
Madurai

**PAN: AABCR 2076B**

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/Appellant by

: Shri S. Muralidhar, FCA

प्रत्यर्थी की ओर से/Respondent by

: Shri AR V Sreenivasan, CIT

सुनवाई की तारीख/Date of Hearing

: 26.02.2026

घोषणा की तारीख/Date of Pronouncement

: 27.02.2026

**आदेश/ ORDER**

**PER GEORGE GEORGE K:**

This appeal filed by the assessee is directed against the order of Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi dated 19.06.2024 passed under section 250 of the Income Tax Act, 1961 (hereinafter called 'the Act'). The relevant Assessment Year is 2018-19.

2. At the time of hearing, the Ld.AR for the assessee submitted that the assessee wants to withdraw the appeal. The assessee has also filed a petition dated 25.02.2026 seeking withdrawal of appeal. In light of the above, we dismiss the appeal of the assessee as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open court on 27<sup>th</sup> February, 2026 at Chennai.

Sd/-

(एस.आर. रघुनाथा)

**(S.R. RAGHUNATHA)**

लेखा सदस्य/ACCOUNTANT MEMBER

चेन्नई/Chennai,

दिनांक/Dated, the 27<sup>th</sup> February, 2026

**RSR**

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त /CIT, Madurai
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF.

Sd/-

(जॉर्ज जॉर्ज के)

**(GEORGE GEORGE K)**

उपाध्यक्ष /VICE PRESIDENT